

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.72/(MAH)/2010

CORAM:

Present:




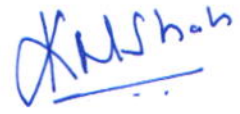
SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES: Mr. Rajesh Daga
V/s.
M/s. Comproind Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	ZAHRA PADAMSEE	Associate i/b vashi and vashi	
2.	Mr. R.A. Shah a/w Mansuri Padewalkar Palak Patel. Reps ³ 5, 7, 8 & 9	Associate i/b Mansukhlal Patel & Co	
3	Adv. Prakash Mishra i/b Adv. Anshu Yone Adv. Don Rep No. 4.		
4	Kajal Shah	Advocate i/b Dastur Kalambi & ASS for Rep No. 2, 11 & 12	

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ORDER

T.C.P. No. 72/397-398/CLB/MB/MAH/2010

1. The Learned Representatives of both the sides are present.
2. It is stated by the Learned Representatives of both the sides that the C.A. namely M/s Bhansali and Zaveri vide an Order dated 08.02.2017 has not completed the assigned work and the parties are seeking permission of this Bench to substitute the Auditor. The Parties have proposed the name of Mr. Dharmendra & Company 1/24, Gita Gruh, R.S. Sapre Mark, Picket Road, Mumbai-400 002. Gmail - dcg@dcea.in, Phone-022-22005595 Mobile No. 9322262520.
3. Under the circumstances, it is directed to obtain NOC of the outgoing C.A. and also place on record the consent letter of the newly appointed C.A.
4. All the formalities ^{and Reports} to be completed by the Newly Appointed C.A. on or before 22.01.2018.
5. The matter hereafter is listed for hearing on **05.02.2018**.

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

12.12.2017

aah

Sd/-

M.K. SHRAWAT
Member (Judicial)